

FORM A**PUBLIC ANNOUNCEMENT**

(Under Section 13(1)(b) read with Section 15 of the Insolvency and Bankruptcy Code, 2016 and Regulation 6 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s NICIA FOOD AND DRINKS
PRIVATE LIMITED**

Sl.	Particulars	Details
1	Name of corporate debtor	M/s Nicia Food and Drinks Private Limited
2	Date of incorporation of corporate debtor	18.01.2017
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi and Haryana (Companies Act, 2013)
4	Corporate Identity Number of corporate debtor	U74999DL2017PTC310738
5	Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, Khasra No. 112, Near Balhara Hospital, Main IGNOU Road, Neb Sarai, South Delhi, New Delhi-110068
6	Insolvency commencement date	10.07.2026 (order of the Hon'ble NCLT, New Delhi Bench, Court-IV in C.P. (IB)-139(ND)/2026) (Order received by the IRP on 11.07.2026)
7	Estimated date of closure of insolvency resolution process	06.01.2027 (180th day from the insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailendra Singh; Reg. No. IBBI/IPA-002/IP-N00471/2017-2018/11372
9	Address and e-mail of the interim resolution professional, as registered with the Board	1112, 11th Floor, Ansal Bhawan, 16, K.G. Marg, Connaught Place, New Delhi-110001; shailendralaw@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	1112, 11th Floor, Ansal Bhawan, 16, K.G. Marg, Connaught Place, New Delhi-110001; Email ID- cirp.nfdpl@gmail.com

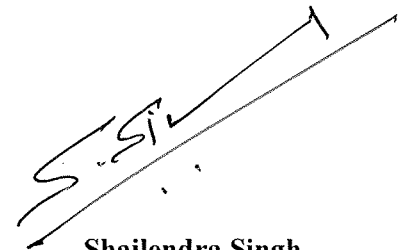
11	Last date for submission of claims	24.07.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21 of the Code	Not applicable, as ascertained from the records of the corporate debtor (subject to claims received)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not applicable
14	Relevant forms and details of permanent website / designated platform where claim forms can be downloaded and submitted	Forms as specified by the IBBI, available at https://ibbi.gov.in ; claims to be submitted electronically at the process e-mail above or in physical form at the correspondence address

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, Court-IV, has ordered the commencement of the corporate insolvency resolution process of M/s Nicia Food and Drinks Private Limited on 10.07.2026.

The creditors of M/s Nicia Food and Drinks Private Limited are hereby called upon to submit their claims with proof on or before 24.07.2026 to the interim resolution professional at the address / e-mail mentioned against serial number 10 above, in the forms specified by the Insolvency and Bankruptcy Board of India. Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties under the Insolvency and Bankruptcy Code, 2016.

SHAILENDRA SINGH
Advocate
Insolvency Professional
IP Regn. No:
IBBI/IPA-002/IP-N00471/2017-2018/11372



Shailendra Singh
Interim Resolution Professional
M/s Nicia Food and Drinks Private Limited
Reg. No. IBBI/IPA-002/IP-N00471/2017-2018/11372
AFA valid up to 31.12.2026
Date: 11.07.2026
Place: New Delhi